

chemical factories from other States after the Bhopal tragedy, are awaited.

Amendment to Industrial Employment (Standing Orders) Central Rules, 1946

122. SHRI B.V. DESAI : Will the Minister of LABOUR be pleased to state:

(a) whether Government are examining a proposal for an amendment to the Industrial Employment (Standing Orders) Central Rules 1946 for regularisation of casual labour;

(b) whether these amendments will be introduced in consultation with various Ministries and in the light of latest Changes and developments in this sphere;

(c) if so, the main changes likely to be considered for inclusion in the aforesaid rules; and

(d) the time by which the final decision in this regard is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (d). The Government have notified the draft of rules to amend the Industrial Employment (Standing Orders) Central Rules which include Regularisation as one of the items in item 10 B in Rule 2. The decision on the proposed amendment will be taken in consultation with the interests concerned at the earliest.

Approach Paper on Employment Generation

123. SHRI B.V. DESAI : Will the Minister of LABOUR be pleased to state :

(a) whether his Ministry is being entrusted with a supportive role in employment generation in other Ministries and Departments ;

(b) is so, whether several proposals relating to the conceptualisation

of urban employment including data building are under the examination of his Ministry ;

(c) if so, whether a study of the employment aspects in rural and urban area with a view to evolving a strategy to create model programmes, has been conducted ;

(d) whether his Ministry has agreed to prepare an approach paper on employment taking into account the present employment situation, measures taken to generate jobs and a broad approach for effective utilisation of the country's resources in this direction ; and

(e) if so, the time by which the Ministry is likely to complete the approach paper on employment ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (e) A decision has been taken to entrust to the Ministry of Labour the nodal responsibility in employment matters. The responsibility for developing employment strategies in respect of rural employment/unemployment would continue to rest with the Department of Rural Development and the concerned Ministries would be responsible for implementation of various employment oriented programmes. The Planning Commission would have overall responsibility for policy in respect of employment and manpower. As the nodal Ministry for employment, the Ministry of Labour would, as soon as possible, develop an Approach Paper on Employment and Manpower, and would also collect, collate, analyse and publish relevant data. The Ministry would also associate itself with monitoring of the various employment oriented programmes of the Central and State Governments.

Stoppage of Manufacture of Pesticides Based on Toxic Gases

124: PROF. P.J. KURIEN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state: